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NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH

C.P. No .: TCP 182/2017

Filed U/s.:

Item No (As Per Cause List) .: SY NO . 2

Date 7-2-2218

Name & Signature of Counsel for Petitioner:

1) Adv. Bijal soni i/6 Adv. S. Kochar Bow

for op, coeditor

2) Schanlal Bhandari

fin. Director for of creditor Company

Name & Signature of Counsel for Respondent:

Shyan Kapadie

Phinoze N. Mette 16 PMM Legal

Atst. Marager Legal

Jitendra Joshi Sachi

ORDER C.P. No. 182/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. Discussed the matter with the Learned Representatives of both the sides.
- 3. In this case the Bench has noticed that reconciliation is required to ascertain the outstanding debt. For that time is granted to both the sides and expected that the Learned Representatives shall sit together and come with a reconciliation before this Bench.

Adjourned to 05.03.2018.

Sd/-

Bhaskara Pantula Monan Member (Judicial) 07.02.2018. Sd/-

M.K. Shrawat Member (Judicial)

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